COURT

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 12/2016

CORAM: 1. Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th January, 2017, 10.30 A.M

Nam	ne of the Company	-Versus-	Anr. ction Centre Pvt. Ltd. &	Ors.
Under Section		241/242		
SI. No.	·		Appearing on behalf of	Signature with date

1. Lapana Chontoy -2. Rajosh upadhyay _

Petitian

Rajosh upadlyon 6 /12/17 06-01-2017 — CP No. 12/2016 — Tapasiddha Roy & Anr. Vs. Chandrima Construction Centre Pvt. Ltd. & Ors

ORDER

The Ld. Lawyer on behalf of the petitioner is present.

There is an order for giving newspaper publication vide order dated 23-12-2016 which cannot be complied with by the petitioner(s)because of lack of time, hence, they prayed for some time for newspaper publication.

Heard. The prayer of the petitioner is allowed.

The track report has been shown by the petitioner as proof of service to the respondent(s) and then also the respondent(s) have failed to appear today before the Court.

Since the newspaper publication as per order dated 23-12-2016 will take some time, the petitioner(s) apprehend that there is every likelihood that the opposite party may deal with the only immovable property of the Company and, hence, prayed for ad interim order to maintain status quo on the only immoveable property of the Company, else the very object of filing the Company Petition will get vitiated.

Heard the petitioner; perused the pleading and documents annexed therein and also seen the track report of service of notice to the respondent(s).

Since the paper publication will take some more time, as such, both the parties are directed to maintain the status quo upon the only immovable property of the Company till next date. The petitioner is directed to take steps to serve copy of this order upon the respondent(s) accordingly.

Fix the matter on 09-02-2017.

MANORAMA KUMARI MEMBER(J)